IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-120(PB)/2017

IN THE MATTER OF:

Maxim Tubes Company Pvt. Ltd.

... APPLICANT / PETITIONER

Vs.

International Coil Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

ORDER

Even on the second call no one is present in support of the application for replacement of the Resolution Professional. In the interest of justice hearing is deferred to 06.02.2018.

(M. M. KUMAR)
PRESIDENT

(S. K. MOHAPA\(TRA\)
MEMBER (TECHNICAL)